# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH AT HYDERABAD

O.A. 1297/95

Date of decision: 6.5.97

## Between:

S. Srinivas / ...

. Applicant

### And:

- Deputy Director, Staff Selection Commission, Army & Navy Building, M.G.Read, Bombay.
- 2. The Director,
   Staff Selection Commission,
   CGO Complex,
   New Delhi. ... Respondents

Shri Y.V. Kishore ... (

... Counsel for applicant

Shri V. Rajeswara Rao (for Shri N.V.Ramana)

... Counsel for respondents

#### CORAM

HON'BLE SHRI R. RANGARAJAN, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI B.S. JAI PARAMESWAR, MEMBER (JUDICIAL)

#### ORDER

(Per Hon'ble Shri B.S.Jai Parameswar, Member (J)

The applicant while working under the Government of India submitted his candidature for the post of Inspector of Gentral Excise in response to the notification of the Staff Selection Commission published in the Employment News dated 10th July, 1993. His Rell No. was 5156305. The Staff Selection informed him by letter dated 8.12.94 that he was placed under the provisional list for want of clarification regarding nexus between the post held by him and the post applied for, in terms of para 4(e) of the notification dated 10.7.83. He did not receive any information at the time of filing of this 0.A. When this 0A was taken up for hearing the learned counsel for the applicant submitted that he had received a reply rejecting his request for age relaxation in terms of para 4(e) of the said notification

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as there is no nexus between the post held by him and the post for which the notification was issued. Hence the learned counsel submits that he will challenge the order of rejection for granting him age relaxation. The learned counsel, therefore, prays for withdrawing this O.A. and filing a fresh OA impugning the letter received by the applicant in regard to the age relaxation.

2. The applicant is permitted to withdraw this OA and file a fresh OA in accordance with the law.

The OA is disposed of as withdrawn. No costs.

B.S.Jai Parameswar Member (Judicial)

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R. Rangarajan Member (Admve.)

6th May, 1997

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CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAL BENCH AT HYDERABAL

THE HON'BLE MR. JUSTICE

VICE-CHAIDMAN

and

Brs. Fai poramema.

THE HON BLE MR. H. RAJENDRA PRASAD: M(A)

Dated:

<del>-</del>1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

O.A.No.

1297/95

T.A.No

(Wapa

Admitted and Interim directions Issued.

Allowed

Dispose d of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for

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Ordered/Rejected.

costs. DEFFICH

No order as to

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हॅदराबाच खायपीड HYDEKABAD BENCH

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